

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.202/00262/2019**

Jabalpur, this Friday, the 26<sup>th</sup> day of April, 2019

**HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER**  
**HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Kishor Mahulikar, S/o Late Shri Govind Rao Mahulikar, aged :  
60 years, Occupation : Retired, R/o D-72, Gulmohar City, City  
Center, Gwalior (M.P.) 474011 **-Applicant**

**(By Advocate – Shri D.P. Singh)**

**V e r s u s**

1. Union of India through its Secretary, Ministry of Railway, Govt. of India, Rail Bhawan, North Block, New Delhi – 110001.
2. The General Manager, North Central Railway, Allahabad (U.P.) 211013.
3. The Divisional Rail Manager, (JHS), North Central Railway, Jhansi (U.P.) – 284003.
4. The Divisional Rail Manager (P), (JHS), North Central Railway, Jhansi (U.P.) – 284003.
5. The Senior Divisional Engineer, North, Jhansi (Disciplinary Authority), O/o DRM (W)'s Office JHS, North Central Railway, Jhansi (U.P.) – 284003.
6. The Senior Divisional Finance Manager, Sr. D.F.M.'s Office, North Central Railway, Jhansi (U.P.) – 284003 **-Respondents**

**(By Advocate – Shri A.S. Raizada)**

**ORDER (O R A L)**

**By Navin Tandon, AM.**

The applicant has been superannuated on 30.06.2018. He submits that his gratuity and leave encashment have not been paid by the respondents so far.

2. At this stage, learned counsel for the applicant submits that applicant would be satisfied if liberty is granted to file a detailed representation for redressal of his grievances, which may be considered and decided by the respondents in a time-bound manner.

3. Learned counsel for the respondents has no objection to it.

4. Accordingly, without going into the merits of the case, we dispose of this Original Application at the admission stage itself with liberty to the applicant to file a detailed comprehensive representation within 7 days from today. On receipt of the same, the competent authority of the respondent department shall consider and decide with a reasoned and speaking order, within a period of 60 days thereafter. The order so passed shall also be communicated to the applicant.

**(Ramesh Singh Thakur)**  
**Judicial Member**

am/-

**(Navin Tandon)**  
**Administrative Member**